

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Service Tax Appeal No. 86752 of 2016

(Arising out of Order-in-Original No. PUN-EXCUS-002-PR.COM-001-16-17 dated 18.04.2016 passed by the Principal Commissioner of Central Excise, Pune-II.)

M/s. Davguarav Facility Services Pvt. Ltd.Appellant
**Flat No. 11, 'C' Wing, Pardeshi Residency,
Sai Chowk, New Sanghvi, Pune – 411 027**

VERSUS

Commissioner of Central Excise, Pune-IIRespondent
**ICE House, 41-A, Sasson Road,
Opposite Wadia College,
Pune – 411 001**

APPEARANCE:

None for the Appellant

Shri Pramod Kumar Maurya, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85487/2024

Date of Hearing: 01.05.2024
Date of Decision: 01.05.2024

PER: DR. SUVENDU KUMAR PATI

None for the Appellant, as has been the case on last three occasions, despite notice for its appearance.

2. Learned Authorised Representative is present and ready for the argument.

3. It seems that Appellant is no more interested to pursue its appeal further. Consequently we dismissed the appeal for default and non-prosecution as per provision contained in Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated & pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Prasad